

तृतीय वेतन आयोग की सिफारिशों पर सरकार द्वारा किया गया निर्णय

**82. श्री अटल बिहारी वाजपेयी :

श्री चन्द्र भाल मनी तिवारी :

क्या बिस्व मंत्री यह बताने की कृपा करेंगे कि केंद्रीय सरकार के कर्मचारियों के वेतनमान तथा उससे संबंधित मामलों के संबंध में तृतीय वेतन आयोग की सिफारिशों पर सरकार द्वारा क्या निर्णय किया गया है ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Even since the submission of the Report by the Third Pay Commission, all possible effects have been made for expeditious processing of the recommendations of the Commission. It has not yet been possible to complete action on these recommendations as various Ministries/Departments, have to be consulted in the matter. The Cabinet Secretary and other Secretaries met the representatives of the staff side and requested them to give their views on various major issues. The staff side of the National Council of J.C.M. submitted a note to the Government outlining their views on some of the recommendations of the Commission and wanted a discussion with the Government on the points raised by them. The staff side accordingly met the group of Ministers on the 6th of July, 1973, when they further explained their point of view. The views expressed by the staff side are under examination. It is expected that decisions on the major recommendations of the Commission will be taken shortly.

श्री अटल बिहारी वाजपेयी : कई साल पहले एक श्रम सम्मेलन में भारत सरकार ने आवश्यकता पर आधारित न्यूनतम वेतन के सिद्धान्त को स्वीकार किया था। इस पे कमीशन ने भी नोट-ब्रेस्ट मिनिमम वेज 314 रुपये क्वार्टरलाई किया है, लेकिन खबरें आ रही हैं कि सरकार उसे

स्वीकार करने के लिए तैयार नहीं है कर्मचारी बूसरी मांग यह कर रहे हैं कि जो महंगाई का भत्ता है, वह महंगाई के साथ जोड़ना चाहिए—वह आटोमेटिकली इनक्रीज होना चाहिए। कर्मचारियों की तीसरी मांग प्रमुख रूप से यह है कि पे-कमीशन की सिफारिशों 1 मार्च, 1970 से लागू होनी चाहिए। क्या इन सबालों पर सरकार ने अपना कोई दिमाग बनाया है या नहीं, या कर्मचारियों से खाली एक तरफ़ा बात हो रही है—उनकी बात सुनी जाती है, लेकिन सरकार अपनी तरफ़ से कुछ नहीं कहती है ?

SHRI K. R. GANESH: The hon. Member has raised three points: One is about the qualification of the need based minimum wage. Second is about date of the effect of recommendations of the Commission. The third is the formula for dearness allowance. The Pay Commission has gone into these matters and they have made recommendations. Certain sections of the employees and their organisations are not satisfied with the recommendations. They have made representations to the implementation Cell. In their capacity as Ministers of the PCM they have met the Cabinet Secretary and other Secretaries. They have also met the Group of Ministers. These views of the employees and their organisations on the recommendations of the Pay Commission are before the Government and Government is considering them.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं ने पूछा है कि क्या इन महत्वपूर्ण बातों पर सरकार ने अपना दिमाग बनाया है या नहीं। 1 मार्च, 1970 से पे-कमीशन की सिफारिशें लागू करने के बारे में पे-कमीशन ने मना नहीं किया है। यह फ़ैसला सरकार को करना है। कर्मचारी मांग कर रहे हैं कि ये सिफारिशें 1 मार्च, 1970 से लागू होनी चाहिए। मंत्री महोदय ने कहा कि वह चर्चा कर रहे हैं। चर्चा जरूरी है,

वह चलनी चाहिए, लेकिन क्या सरकार कोई टाइम-लिमिट तय करने को राजी है कि इस तारीख तक निर्णय कर लिया जायेगा?

श्री के० आर० गणेश : जहाँ तक सिफ़ारिशों को रेट्रोस्पेक्टिव इफ़ेक्ट देने का सवाल है, कमीशन ने अपनी रिपोर्ट में कहा है कि वह 1 मार्च, 1973 से होगा। जहाँ तक सरकार द्वारा फ़ैसला करने का सवाल है, सरकार ने इम्प्लाइज़ के मुत्तालिबात को सुना है और वह इस बारे में जल्दी से जल्दी फ़ैसला करेगी।

श्री अटल बिहारी वाजपेयी : जल्दी से जल्दी कब तक ? क्या पार्लियामेंट का सेशन ख़त्म होने से पहले सरकार के फ़मले आ जायेंगे ?

SHRI K. R. GANESH: That is the intention of the Government.

श्री अटल बिहारी वाजपेयी : क्या फ़ैसला करने से पहले सरकार पार्लियामेंट में रिपोर्ट पर बहस के लिए तैयार है ?

श्री के० आर० गणेश कल मीने कहा था कि गवर्नमेंट वैंकमञ्ज ए डीबेट इन दी पार्लियामेंट।

श्री अटल बिहारी वाजपेयी : अश्वक्ष मंडीय, इस बहस के लिए समय निकालना होगा। पिछले सेशन में सरकार बहस के लिए तैयार नहीं थी। तब कहा गया था कि जब तक हम सिफ़ारिशों पर अपना दिमाग नहीं ख़मा लेंगे, तब तक बहस बहस नहीं होने देंगे। यद्यपि सरकार ने अपना दिमाग नहीं ख़नाया है, लेकिन अब वह बहस के लिए तैयार है।

श्री बन्धु भाल मनी सिवारी : इन वक्त हमारे देश की अर्थ-व्यवस्था बिगड़ रही है। उसको संतुलित करने और सम्भालने के लिए क्या ऊपर की कैंटेगरीज़ के लिए जो वेतन-

बढ़ि रखी गई है, उस को रेड्यूस कर के नीचे वाले छोटे कर्मचारियों को उम से बनिफ़िट दिया जायेगा ?

SHRI K. R. GANESH: If you would permit, I would like to inform Shri Vajpayee of one thing. The hon. Member had said that the hon. Finance Minister had said during the last session that unless Government had made up their mind, this could not be discussed in the House. But that is not so. I would like to quote what the Finance Minister had said; he said:

"Before we take a decision, we hear your views. Processing certainly takes time. We will have some opportunity to discuss, when we meet in the next session, all the aspects of the problem. I do not want to evade any debate on the question."

So, the Finance Minister had indicated last time that he would like a discussion in Parliament.

As for the question that Shri Tiwary has asked, in regard to reducing the increase in the pay scales in the higher categories, that would mean changing the recommendations of the Pay Commission one way or the other. That is a matter which Government will have to see in the background of condition and other factors which are there, the question of JCM, the JCM procedures etc.

SHRI P. R. SHENOY: I would like to know from the hon. Minister whether Government have noted that the Third Pay Commission has made an irrational discrimination regarding the pay-scales between the telegraph signallers of the Railway Department and the telegraph signallers in the P&T Department?

MR. SPEAKER: That is a specific question.

SHRI P. R. SHENOY: If so, will this discrimination be removed by Government?

SHRI K. R. GANESH: This is a matter of detail. There is an Implementation cell in the Communications Ministry itself, and various employees' organisations are also finding out various other anomalies and lacunae that are there. These are matters of detail. Once Government have taken a decision on basic matters, these can be gone into.

MR. SPEAKER: I would not allow many questions, because we are fixing a debate on it.

SHRI S. M. BANERJEE: I fully support the point raised by my hon. friend Shri Vajpayee. This is the first time that any commission, whether it be the Pay Commission or any other, has quantified the need-based minimum wage in accordance with the recommendations of the 15th Labour Conference, as 314. All the employees' organisations have unanimously rejected 185 and thrown it into the waste-paper basket, and they have all demanded the implementation of 314 plus automatic linking of dearness allowance, point-to-point fixation and implementation from 1st March, 1970, on the ground that that was the particular date when the interim relief was announced, and the interim relief was an advance towards the amount that may be decided upon by the Pay Commission in their final report. I would like to know whether Government are aware that the railway employees, whether belonging to the INTUC or other federations have taken this stand, and the Defence Employees' Federation numbering about 3½ lakhs have already taken a strike ballot. It is true that the Government have given us representation and they have met us, but simply meeting us would not do. It has been an one-way traffic. I would like to know from the hon. Minister whether he can assure us that no decision will be taken without having a bilateral talk or negotiated settlement with the employees' representatives and this will be properly discussed

here. I want a clear-cut assurance whether the particular recommendation in regard to the need-based minimum wage will be properly discussed and 314 will be given.

SHRI K. R. GANESH: These are very well known positions of the hon. Member, of the organisations to which he belongs, of the JCM and the employees' organisations, which have been stated before Government at various levels including the group of Ministers. Government are seized of the entire situation and the problem that the hon. Member has raised.

SHRI S. M. BANERJEE: A meeting of the JCM has been called for on the 3rd August, but the agenda does not include this item. I would like to know from the hon. Minister whether he would see that this item is also included in the agenda.

MR. SPEAKER: Will the hon. Minister see to it?

SHRI K. R. GANESH: In my reply to the hon. Member yesterday, I said that if the employees in the JCM wanted to meet the Government again, Government's mind was open on it; it is under consideration of Government.

SHRI A. P. SHARMA: Regarding this, we have read a very strange news item which has perhaps been discussed by the group of Ministers that any steps towards the improvement of any of the recommendations of the Pay Commission will become a matter of dispute and would ultimately be arbitrable. The position of the Government is that the recommendations of the Commission can be accepted in toto or modified or rejected. When are Government likely to take a decision? They have already heard the employees' representatives and assured them that another discussion is not ruled out that another discussion is going to take place. When is this going to take place? If it is not going

to take place, what steps are Government going to take to implement the favourable recommendations of the Commission because all the employees in the country are anxiously waiting for the decision of Government?

Then regarding bonus, Government are already committed to the minimum bonus to be paid to Central Government employees who are industrial workers. That question is before the Bonus Review Committee. I would like to know the decision of Government regarding that also. Are Government going to announce this decision after the report of the Bonus Review Committee is received or before that. because Government's assurance in this connection was that they would consider the question of bonus after the receipt of the report of the Pay Commission?

SHRI K. R. GANESH: As far as the Bonus Review Committee is concerned, the hon. Member, as a trade unionist and knowledgeable member, knows that this matter will be decided by the Committee. Their report will be available and Government can take a decision on the basis of the report.

SHRI S. M. BANERJEE: It was never before the Pay Commission.

SHRI K. R. GANESH: As for the other point, second consultation with employees and at what time Government will consider it, I have already indicated it is the intention of Government to finalise these recommendations, at least the major recommendations, as early as possible, during the current session.

MR. SPEAKER: In 45 minutes we have overed just two questions. What ever be the nature of a question, do not make it controversial and then take the whole time. In the last three or four days, we have not been able to go beyond four questions. I just appeal to you: after two or three members, others should not get up.

Report of Judicial Commission on the Crash of Indian Airlines Boeing 737 Aircraft on 31st May, 1973

*83. SHRI RANABAHADUR SINGH:

SHRI C. K. JAFFER SHARIEF:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether any Judicial Commission was appointed by the Central Government to inquire into the circumstances of the crash of Indian Airlines Boeing 737 aircraft on 31st May 1973 in which a number of passengers including Shri S. Mohan Kumaramangalam, the Union Minister of Steel and Mines were killed;

(b) if so, the broad outlines of the Commission's report; and

(c) Government's reaction thereto?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Yes, Sir. A copy of the report has been laid on the Table of the House.

(c) The findings have been accepted and the recommendations are being examined and processed.

SHRI RANABAHADUR SINGH: It is now evident from the Report of the Commission that the accident that took place at Palam occurred because of the fact that the pilot did not check the altimeter at that point of time. May I know whether there is any action taken by Government to stop recurrence of such things as the pilot not checking the altimeter at the right time which might cause another such major accident?

DR. KARAN SINGH: I do not know what exactly the hon. Member means when he talks about the altimeter. The Judge has clearly held that there were several errors commit-